

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASHOKA HI-TECH BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ashoka Hi-Tech Builders Private Limited
2.	Date of incorporation of corporate debtor	22-01-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45200MP2009PTC021551
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 302-A City Plaza 564, M.G. Road Indore MP 452003 IN
6.	Insolvency commencement date in respect of corporate debtor	09.01.2023 (order dated 06-01-2023)
7.	Estimated date of closure of insolvency resolution process	08-07-2023 (180 days from the date of commencement of CIRP. i.e., 09-01-2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: ashokahitech.cirp@gmail.com
11.	Last date for submission of claims	23-01-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Jitender Kothari - IBBI/IPA-001/IP-P00540/2017-2018/10965 2. Mahesh Kumar Gupta - IBBI/IPA-001/IP-P00478/2017-2018/10866 3. Hasti Mal Kachhara - IBBI/IPA-002/IP-N00342/2017-2018/10992
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for the submission of the claims can be downloaded from: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ashoka Hi-Tech Builders Private Limited on 09.01.2023.



Gajesh Jain

The creditors of Ashoka Hi-Tech Builders Private Limited, are hereby called upon to submit their claims with proof on or before 23.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Gajesh Jain

Date: 11.01.2023
Place: Mumbai

Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588

NOTICE OF LOSS OF SHARE CERTIFICATES

I Ajit Anantrao Pawar S/o Mr. Anantrao Govindrao Pawar (PAN: AFQPP6385J) entitled for shares of face value of Rs. 2/- (Post Sub-division) of United Spirits Limited (formerly: McDowell & Co. Limited) UB Tower, # 24 Vitthal Malhya Road, Bengaluru - 560001, held in below mentioned folios are not traceable and lost:

Sl. No	Folio No.	Name of the Shareholder	No. of Shares	Certificate Number	Distinctive Nos	
					From	To
01	MS192294	SHRI. AJIT ANANDRAO PAWAR	1200	8282	724636106	724637305
02	MS192501	SHRI. AJIT ANANDRAO PAWAR	37545	8338	724664031	724701575
03	MS193217	AJIT ANANDRAO PAWAR (HUF)	38750	8608	724953681	724992430

I have applied to the company for duplicate share certificates. The public are hereby advised against dealing in any way with the above share certificates. Company informed me that any person(s) who has / have any claim(s) in respect of the said share certificates should lodge such claim(s) along with all documentary evidences with the Company at its Registered Office within 10 days of the publication of this notice, after which no claim(s) will be entertained, and the Company will proceed to issue duplicate share certificates to me.

Place: Pune
Dated: 11.01.2023

Shri Ajit Anantrao Pawar

AGRI WING ORGANICS
ADDRESS: 216, Vikram Tower, 1st Floor, Sapna Sangetta, Indore MP-450001

PUBLIC NOTICE

Notice is hereby given to public that our partnership firm **M/s. AGRI WING ORGANICS** registered with the Registrar of Firms, Indore (M.P.) has undergone the following changes-

- Mr. Ayush Kacholia (Partner) has retired from the partnership firm with effect from the closing hours of 31st March, 2022 and
- Mrs. Namrata Kacholia has been introduced as partner in the partnership firm with effect from the opening hours of 01st April, 2022.

For Agri Wing Organics
Sd/-
Rohan Kacholia
Partner

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425
Email ID: loanfirst@homefirstindia.com

NOTICE FOR REMOVAL OF PERSONAL BELONGINGS

To,	Farid Hussain (Principal Borrower)	Sanjida Bee (Co-Borrower)
	Makan N46K Ward 24 Jabran Coloni Nai Aabadi Dewas Dewas Madhya Pradesh, Dewas, Madhya Pradesh 455001 India	Makan N46K Ward 24 Jabran Coloni Nai Aabadi Dewas Dewas Madhya Pradesh, Dewas, Madhya Pradesh 455001 India

As per the Demand Notice dated 01-04-2021, the borrowers Farid Hussain, Sanjida Bee, failed to repay the amount of Rs. 11,69,261/- (Rupees Eleven Lac Sixty-Nine Thousand Two Hundred Sixty-One Only). Thus, the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rule on 08-09-2022.

It is hereby notified that there are goods/movables/personal property lying in the said property and the same shall be removed within 7 days from the date of this notice. If the said goods are not removed from the property, they shall be sold/dropped following the due procedure of law. HOME FIRST shall not be responsible for any loss resulting from storage of property in compliance with the statute, for the cost and consequence of which you alone will be responsible.

You are hereby notified that you must contact the Authorised Officer (Vipul Rathod 9424888951) and arrange for the removal of the personal property from the property mentioned below within seven days from the date of this Notice.

This Public Notice is issued without prejudice to the rights of HOME FIRST to recover the up-to-date outstanding dues from you.

Description of the Immovable Property	Authorised Officer
Flat No. 62 on 3rd floor Easternpart, Northern Municipal house no.20 Kumhar Galli, DEWAS Madhya Pradesh 455001	Home First Finance Company India Limited

Date: 12-01-2023
Place: Indore

ICICI HOME FINANCE COMPANY LIMITED
Registered office at ICICI Bank Towers, Bandra - Kurla Complex, Mumbai - 400051.
Corporate office - ICICI HFC Tower, Andheri-Kurla Road, Andheri(East), Mumbai - 400059.

GOLD AUCTION NOTICE

This is to inform the public at large, that ICICI HOME FINANCE COMPANY LIMITED (ICICI HFC) has decided to conduct auction of gold ornaments/s pledge in the below accounts. Which have become overdue or which have defaults or margin breach customers. Notice hereby given to the public in general and in particular to the Borrower(s)/Co-Borrower(s) to repay the due amount (mentioned below) together with further interest thereon plus all the cost and incidental expenses etc till the date of auction.

The Borrower(s)/Co-Borrower(s) willing to release their ornaments/s, shall visit the base branch wherein the ornaments were pledged by the Borrower(s) or contact the below mentioned numbers of said designated authority of respective branch(s). Having failed to repay the due amount within specified period, ICICI HFC will sell off the gold ornament(s) to public/bidders in general by way of auction. The auction will be held online through <http://gold.samil.in> between 12:30 p.m. to 3:30 p.m. on Monday, January 23, 2023.

Branch - INDORE - NAVLAKHA Contact no - 9826209876 GLA/C - 12000039899

The sale is subject to confirmation by the ICICI HFC and the authorized officer of the ICICI HFC reserves the right to reject any or all the bids without furnishing any further reasons.

Auction will be held online through <http://gold.samil.in>, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days. Change in venue or date, if any, and detailed terms and conditions of the sale, details will be updated on our website www.icicifhc.com.

No further communication shall be issued in this regard.

Sd/-
Authorized Signatory
Place: Madhya Pradesh For, ICICI Home Finance Company Limited.

Dated: 12.01.2023

CALIFORNIA SOFTWARE COMPANY LIMITED
Registered Office: Workflo, Greta Towers, Industrial Estate, Perungudi OMR Phase 1, Chennai - 600 096 email: investor@calsoftgroup.com

NOTICE TO MEMBERS

Notice is hereby given to members that the dispatch of postal ballots form have been completed on 10th January 2023, under Section 110 of the Companies Act, 2013, along with Notice and explanatory statement in relation to passing of the following resolutions as mentioned in the notice and it is proposed for passing by means Electronic voting:

- Ordinary Resolutions under Section 139 of the Companies Act, 2013 seeking members' consent for appointment of **M/s. K. Gopal Rao & Co.**, Chartered Accountants (ICAI Regn. No.0006565) as the statutory auditor of the Company to fill the casual vacancy caused by the resignation of **M/s. M.K. Dandekar & Co.**, Chartered Accountants, Chennai (ICAI Regn. No. 0006795);

The directors in their meeting held on 09.01.2023 have appointed Mr. N Ramanathan (FCS 6665), Partner, M/s. S Dhanapal & Associates, Practising Company Secretaries, Chennai as the Scrutinizer for conducting the Postal Ballot in a fair and transparent manner. Members are requested to note that the remote e-voting period commences at 10.00 A.M. on 12th January 2023 and ends at 5.00 P.M on 10th February 2023. Postal ballots received from the member beyond the said date will not be valid and voting whether by post or by electronic means shall not be allowed beyond the said date. A Member may request for a duplicate postal ballot form, if so required.

In case of any difficulties/grievances relating to voting process, the members can contact **VIJAYAKUMAR WHOLE TIME DIRECTOR CALIFORNIA SOFTWARE COMPANY LIMITED**
Regd Office: Workflo, Greta Towers, Industrial Estate, Perungudi OMR Phase 1, Chennai-600096 Ph: 90920 53888, Email ID: calsoftsecretarial@gmail.com

The voting rights of Members shall be reckoned on 06th January 2023 which is the cut-off date.

By order of the Board
Sd/-
MAHALINGAM VASUDEVAN
MANAGING DIRECTOR
DIN: 01608150

Date: 10.01.2023
Place: Chennai

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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RELEVANT PARTICULARS	
1. Name of corporate debtor	Ashoka Hi-Tech Builders Private Limited
2. Date of incorporation of corporate debtor	22-01-2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45200MP2009PTC021551
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 302-A City Plaza 564, M.G. Road Indore MP 452003 IN
6. Insolvency commencement date in respect of corporate debtor	09.01.2023 (order dated 06-01-2023)
7. Estimated date of closure of insolvency resolution process	08-07-2023 (180 days from the date of commencement of CIRP i.e., 09-01-2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/PA-001/IP-P-01697/2019-2020/12588
9. Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai-400053 Email: gajeshjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Btz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai-400053. Email: ashokahitech.cirp@gmail.com
11. Last date for submission of claims	23-01-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Jitender Kothari - IBBI/PA-001/IP-P00540/2017-2018/10965 2. Mahesh Kumar Gupta - IBBI/PA-001/IP-P00478/2017-2018/10866 3. Hasti Mal Kachhara - IBBI/PA-002/IP-N00342/2017-2018/10992
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for the submission of the claims can be downloaded from: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ashoka Hi-Tech Builders Private Limited** on 09.01.2023.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/PA-001/IP-P-01697/2019-2020/12588
Place: Mumbai

Dated: 11.01.2023

Jay SPEAKS

The Art of War, boardroom edition.

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5PAISA CAPITAL LIMITED
CIN: L67190MH2007PLC289249

Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane - 400604
Tel: +91 22 4103 5000 • Fax: +91 22 2580 6654
E-mail: csteam@5paisea.com • Website: www.5paisea.com

Extract of Unaudited Consolidated Financial Results for the Quarter and nine months ended December 31, 2022 (₹ in Lakhs)

Particulars	Quarter ended			Nine Months ended		Year ended
	31-Dec-22 (Unaudited) Note 9	30-Sep-22 (Unaudited) Note 9	31-Dec-21 (Unaudited) Note 9	31-Dec-22 (Unaudited)	31-Dec-21 (Unaudited)	31-Mar-22 (Audited)
Total Income from operations	8,380.58	8,021.92	8,021.50	24,808.06	20,967.58	29,798.09
Net Profit / (Loss) for the period before tax	1,469.52	1,407.26	99.01	3,888.09	1,248.90	1,850.37
Net Profit / (Loss) for the period after tax	1,101.71	1,074.72	74.30	2,915.23	933.32	1,373.56
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income]	1,093.63	1,072.65	72.42	2,900.84	922.77	1,386.36
Equity Share Capital	3,062.56	3,062.56	2,941.58	3,062.56	2,941.58	2,941.73
Other Equity						34,455.63
Earnings Per Share (of ₹10/- each)						
- Basic (in ₹)	3.60	3.50	0.26	9.52	3.21	4.72
- Diluted (in ₹)	3.58	3.38	0.25	9.45	3.17	4.68

Note:

- These consolidated financial results have been prepared in accordance with the recognition and measurement principles laid down in Ind AS 34 'Interim Financial Reporting' prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules issued there under and the other accounting principles generally accepted in India and in accordance with the requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, as amended.
- The above unaudited consolidated financial results for the quarter and nine months ended December 31, 2022 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on January 11, 2023 and have been subjected to limited review by the statutory auditors of the Company and the Auditors have issued an unmodified report.
- The Holding Company is engaged only in the business of stock broking and distribution of financial products primarily through internet and mobile applications. Accordingly, there is no separate reportable segments as per Indian Accounting Standard 108 (Ind AS) on 'Operating Segment'.
- The Company vide circular resolutions of the Nomination and Remuneration Committee dated on October 19, 2022 granted 8,550 stock options to eligible employee under Employee Stock Option Scheme-2017.
- The Board of Holding Company in its meeting held on Tuesday, December 06, 2022 had considered and approved the Scheme of Arrangement between IIFL Securities Limited ("Demerged Company") and 5paisea Capital Limited ("Resulting Company") and their respective shareholders and creditors, with appointed date being 1st April 2023, which inter alia provides for the demerger, transfer and vesting of the Online Retail Trading Business of the Demerged Company (the Demerged Undertaking (as defined in the Scheme) into the Resulting Company, on a going concern basis and in consideration thereof, the Resulting Company shall issue its equity shares to the shareholders of the Demerged Company. These shares shall be listed on BSE Limited and the National Stock Exchange of India Limited (collectively referred to as "Stock Exchanges"). The Scheme is, inter alia, subject to receipt of approval from the statutory, regulatory and customary approvals, including approvals from Stock Exchanges, National Company Law Tribunal, Mumbai Bench and the shareholders and creditors of the companies involved in the Scheme and the company is in the process of seeking the same.
- In adherence to the Exchange directives vide their circulars no. NSE/INSP/4519 dated July 31, 2020 and NSE/INSP/49929 dated October 12, 2021, the holding company had reversed an amount of ₹ 709 lacs to its eligible clients during the quarter, being the amount recovered from such clients on account of penalty levied by clearing corporation on company for "Short Collection/Non-collection of upfront margins from the client". The same has been included in "Other Expenses" in "Statement of Consolidated financial results for the quarter and nine months ended December 31, 2022.
- The key data relating to standalone results of 5paisea Capital Limited is as under:

(₹ in Lakhs)

Particulars	Quarter ended			Nine Months ended		Year ended
	31-Dec-22 (Unaudited) Note 9	30-Sep-22 (Unaudited) Note 9	31-Dec-21 (Unaudited) Note 9	31-Dec-22 (Unaudited)	31-Dec-21 (Unaudited)	31-Mar-22 (Audited)
Revenues from operations	8,375.48	8,004.77	8,013.16	24,782.63	20,933.84	29,756.64
Profit Before Tax	1,486.40	1,413.91	133.17	3,930.18	1,361.95	1,997.13
Profit After Tax	1,112.23	1,079.69	99.85	2,944.63	1,017.92	1,483.43
Total Comprehensive Income	1,104.15	1,077.62	98.89	2,930.24	1,008.69	1,497.23

- The new Labour Law Reform Codes related to wages, social security, industrial relations and Occupation safety, health and working conditions is still in discussion between Central government and respective State government for final implementation. The Company will assess the impact of all the Codes when they come into effect and will account for the related impact in the period the Code becomes effective.
- The figures for the quarter ended December, 2022 and the quarter ended December, 2021 are the balancing figures between unaudited figures in respect of the nine months ended December 31, 2022 and December 31, 2021 and the unaudited figures of the half year ended September 30, 2022 and September 30, 2021 respectively.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites viz. www.bseindia.com and www.nseindia.com and on the Company's website viz. www.5paisea.com.
- Previous periods figures have been regrouped / rearranged wherever necessary.

By order of the Board
For 5paisea Capital Limited

Prakash Gagdani
Whole Time Director and CEO
DIN: 07376258

Place : Thane
Date : January 12, 2023

VIKAS ECOTECH LTD
Corporate Identification Number: L65999DL1984PLC019465
Registered Office: 34/1, Vikas Apartment, East Punjabi Bagh New Delhi-110026, India
Tel: 011-43144444; Website: www.vikasecotech.com; E-mail: cs@vikasecotech.com;
Contact Person: Mr. Prashant Sajwani, Company Secretary and Compliance Officer,

PROMOTERS OF OUR COMPANY: MR. VIKAS GARG, VIKAS GARG HUF, MR. NAND KISHORE GARG, MS. SEEMA GARG, MR. VIVEK GARG, MR. ISHWAR GUPTA, NAND KISHORE GARG HUF, MR. VIKAS GARG (SUKRITI WELFARE TRUST), JAI KUMAR GARG HUF, MS. ASHA GARG, MS. USHA GARG, MR. JAI KUMAR GARG, MR. VAIBHAV GARG, MS. SUKRITI GARG, AND VIKAS LIFECARE LIMITED

NOTICE IN RELATION TO TRANSITION OF 17,50,789 PARTLY PAID-UP EQUITY SHARES IN TO FULLY PAID-UP EQUITY SHARES AND FORFEITURE OF 41,98,489 PARTLY-PAID UP EQUITY SHARES OF THE COMPANY, ON WHICH HOLDERS OF RIGHT EQUITY SHARES HAVE FAILED TO PAY FIRST AND FINAL CALL MONEY WITHIN THE DUE DATE THROUGH FIRST AND FINAL CALL MONEY NOTICE DATED FEBRUARY 7, 2022, FIRST REMINDER NOTICE DATED APRIL 4, 2022 AND SECOND AND FINAL REMINDER-CUM FORFEITURE NOTICE#2 DATED NOVEMBER 7, 2022

ISSUE UPTO 30,90,09,241 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH OF OUR COMPANY (THE "EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 0.80 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 0.30 PER EQUITY SHARE) NOT EXCEEDING ₹ 4944.14 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 12 EQUITY SHARE FOR EVERY 25 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS NOVEMBER 25, 2021 (THE "ISSUE").

Payment Method			
Amount Payable per Right Equity Shares i.e. Issue Price	Face Value	Premium	Total
On Application	0.50	0.30	0.80
On First and Final Call	0.50	0.30	0.80
Total	1.00	0.60	1.60

The Board of Directors of the Company had demanded First and Final Call Money within the due date through First and Final Call Money Notice dated February 7, 2022, First Reminder Notice dated April 4, 2022 and Second and Final Reminder-cum Forfeiture Notice#2 dated November 7, 2022. The Company intimated in the reminder notice(s) that the non-payment of Call Money would attract forfeiture.

The Second and Final Reminder-cum Forfeiture Notice#2 demanded for payment of first and final call amount of INR 0.80 per equity share (consisting of face value of INR 0.50/- and a premium of INR 0.30/- per equity share) in respect of remained unpaid 59,49,278 partly paid-up equity shares of the Company. The successful and valid call money was received on 17,50,789 Partly Paid-Up Equity Shares out of 59,49,278 partly paid-up equity shares of the Company. Thus, on total 41,98,489 Partly-Paid Shares, Company do not receive the Call money during the payment period.

The Right Issue Committee in their meeting held on January 5, 2023 took the decision for transition of 17,50,789 Partly Paid-Up Equity Shares in to fully paid-up equity shares and forfeit the said 41,98,489 Partly Paid-up Shares on which Call Money has not received by the Company.

REGISTRAR TO THE ISSUE	ADVISOR TO THE ISSUE
Bigshare Services Private Limited 1st floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai- 400 059, Maharashtra, India. Telephone: +91 22 6263 8200; Facsimile: +91 22 6263 8280; E-mail: rightsissue@bigshareonline.com ; Website: www.bigshareonline.com ; Contact person: Arvind Tandell Investor grievance: investor@bigshareonline.com ; SEBI Registration No: INR000001385;	Hexaxis Advisors Limited 40 RPS, Sheikh Sarai, Phase-1, New Delhi - 110017 Telephone: 011-40503037 Email: mail@hexaxis.in Contact Person: Mr. Pankaj K

Investor may contact the Registrar to the Issue or Advisor to the Issue or company secretary of Company for call money queries.

For Vikas Ecotech Limited
Sd/-
Prashant Sajwani
Company Secretary

Place: Delhi
Date: January 12, 2023

